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R.P. 51/94

Date: 4.4.94 [Per M.S. Deshpande
v.c.]

By this application
the applicant seeks review of
order passed on 9.2.94.

The applicant's
advocate was heard at length
before the O.A. was decided.
No new ground has been raised
by the present review application,
which could not have been
considered at the earlier
stage. The entire controversy
was placed before me at the time
of hearing and I see no reason
to take a view different
from the one that was taken
earlier.

Review Petition is
rejected.

dt 4/4/94
Order/Judgement despatched
to Applicant/Respondent (s)
on 4/4/94

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7/4

(M.S. Deshpande)
v.c.